

SHRI B. N. DATAR: Sir, when the extension is for a period below one year, then naturally it is open to the Ministries to consider this question but, if it is for a longer period, then the U.P.S.C. also is consulted.

DR. SHRIMATI SEETA PARMANAND: Are Government aware that there are several cases where there are extensions of three years and four years as, for example, in the I.F.S., where recently there have been cases wherein, without any reference to either the Public Service Commission or to the Medical Board, extensions of three years and four years have been given?

SHRI B. N. DATAR: If the hon. Member brings it to my notice I shall surely look into the matter.

PANDIT S. S. N. TANKHA: As the U.P. Government has extended the retirement age of its own Government servants, has it made any request to the Central Government in respect of its employees serving under it that their ages may also be correspondingly raised to that level?

SHRI B. N. DATAR: It is not necessary for them to make any request for us because, so far as the members of the All-India Services are concerned, they are governed by the rules which are placed on the Table of the House here and these rules will not in any way be affected by what the U.P. Government does.

SHRI BHUPESH GUPTA: The hon. Minister stated that there were arguments both in favour of and against this extension. I know the Government is fond of superannuation even in very high places. May I know, Sir, what are the arguments in favour and what are the arguments against? That is very important for us to know.

SHRI B. N. DATAR: That is a very large question?

MR. CHAIRMAN: It is a very large question.

SHRI BHUPESH GUPTA: Can I make it small?

MR. CHAIRMAN: No, you cannot.

STEPS TO INCREASE THE TECHNICAL MANPOWER

◆258. SHRI S. C. DEB: Will the Minister of HOME AFFAIRS be pleased to state whether any steps have so far been taken by Government to increase the technical manpower in order to cope with the industrial development of the country and if so, what are those steps?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): A statement, explaining briefly the steps being taken to meet country's future requirements for technical manpower, is placed on the Table of the House.

STATEMENT

Precise programmes for providing training facilities for different categories of technical personnel to meet the probable future requirements of the country, can be worked out only after systematic surveys have been made of the demand and supply of each category of personnel, in the context of the Second and subsequent Five Year Plans. So far there has been such a study only of the engineering personnel; and on the basis of the recommendations of the Engineering Personnel Committee a programme of expansion of facilities for engineering education has been worked out. It comprises expansion of 19 existing engineering colleges and 41 polytechnics, providing for 2,458 additional seats for degree courses and 4,370 additional seats for diploma courses. Decision about the establishment of new institutions is expected to be taken in the near future. This expansion of facilities for engineering education is in addition to the provision already made in the Second Five Year Plan, namely, the establishment of 5 new engineering colleges, 21 polytechnics, and 3 higher technological institutes.

2. An Agricultural Personnel Committee was appointed by the Planning Commission in March this year. This Committee will assess the demand and supply of the agricultural and allied personnel in the context of the Second and subsequent Five Year Plans. Community Development and Extension personnel is also included in the scope of the study of this Committee. Its findings will provide the basis for preparing programmes of expansion of training facilities for agricultural and allied personnel, in addition to what has already been provided for in the Second Five Year Plan.

3. Similar studies with respect to other categories of trained personnel, namely, health personnel, administrative personnel, industrial management personnel, educational personnel, craftsmen, etc., are being undertaken by the Planning Commission and the Ministries concerned. On the basis of the results of these studies, programmes will be worked out for organising necessary training facilities, where the additional facilities provided for in the Plan are found to be inadequate.

4. Besides, where necessary, individual projects have been organizing their own training facilities to meet their requirements for technical personnel. For instance, the Department of Iron and Steel in the Ministry of Steel, Mines and Fuel has made arrangements, in India and abroad, for training personnel for the projected steel plants. Similarly, the Heavy Electrical Equipment Project are making special arrangements for training personnel to meet their requirements.

5. In order to meet the increasing demand for skilled workers consequent upon the expansion of industries, the Ministry of Labour and Employment have prepared a Pre-employment In-plant Training (Apprenticeship) Scheme. Under this scheme 7,000 apprentices are to be trained during the Second Plan period. This apprenticeship scheme is intended to be supplementary to

trade apprenticeship courses already in operation in industrial establishments.

SHRI S. C. DEB: There are industrial undertakings in the public sector. There are also industrial undertakings in the private sector. May I know, Sir, whether Government is considering the matter *in toto* or are they considering the undertakings in the public sector only?

SHRI B. N. DATAR: Sir, Government are considering the requirements of all these undertakings.

SHRI AKBAR ALI KHAN: May I know, Sir, how this question comes under the purview of the Home Ministry? It ought to be Education Ministry.

SHRI B. N. DATAR: It is because the Home Ministry makes general rules and gives general guidance. So far as the specific question of training is concerned it is dealt with by the Ministries concerned.

CURTAILMENT OF HOLIDAYS IN THE SUPREME COURT AND HIGH COURTS

*259. SHRI AMOLAKH CHAND: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering the question of curtailment of the long vacations enjoyed by the Supreme Court and the High Courts and increasing the working hours of the High Courts; and

(b) whether some procedural changes will be introduced in these courts before the receipt of the recommendations of the Law Commission?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) No.

SHRI AMOLAKH CHAND: What was the necessity of curtailing the holidays of the Supreme Court and the High Court Judges? Is it not because of the fact of the huge arrears of work with them?